

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

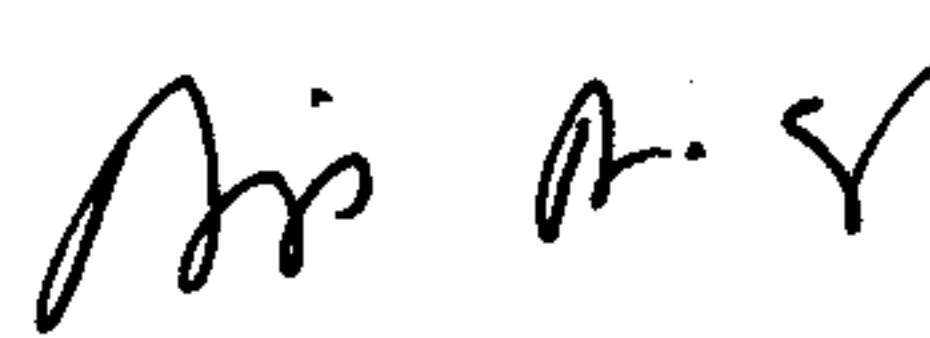

C.P. (I.B) No. 179/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017**

Name of the Company: Dena Bank
V/s.
Peace Infrastructure Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	APPLICANT	
2.	RAJU KOTHARI	ADVOCATE	APPLICANT	
3.	Kamlesh Patel	CMD	Respondent	

ORDER

Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Raju Kothari present for Financial Creditor/Petitioner. Director Mr. Kamlesh Patel present for Respondent.

Resolution of the Respondent company filed authorising Mr. Kamlesh Patel to appear on behalf of Respondent.

Respondent shall file its objections, if any, by tomorrow serving a copy in advance to other side.

List the matter on 22.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 12th day of December, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**